GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOKSABHA UNSTARRED QUESTION NO. 2217 ANSWERED ON 08TH MARCH, 2018

COMPENSATION FOR LAND ACQUISITION

2217. SHRI K.N. RAMACHANDRAN: SHRI PR. SENTHIL NATHAN: SHRIMATI V. SATHYA BAMA: SHRI BHARATHI MOHAN R.K.:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

(a) the details of the rates fixed as compensation for land acquisition in Pinnalur-I and Pinnalur-II on the Vikravandi-Kumbakonam-Thanjavur Section of NH 45C in Cuddalore district in Tamil Nadu;

(b) the time by which the payment is likely to be released to provide compensation to the land owners;

(c) whether it is a fact that multiplication factor 1 is applied uniformly throughout Tamil Nadu for providing compensation for acquisition of land for National Highways projects in the State;

(d) if so, the reasons for not applying the Union Ministry of Road Transport and Highways' Order No. NH-11011/30/ 2015-LA dated the 08th August 2016 making multiplication factor as 2.00 for rural areas w.e.f. 01.01.2015 ; and

(e) whether the Government has made any final payment of compensation for the land acquired w.e.f. 01.01.2015 in rural areas of Tamil Nadu, if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) Competent Authority for Land Acquisition (CALA) & Special **District Revenue Officer** (**DRO**), Villupuram, has fixed land value as Rupees 598.61 per sqm. for dry lands in respect Pinnalur Part I and Pinnalur Part II villages.

(b) An amount of Rupees 3,40,95,440 has been disbursed out of total sanction of Rs. 3,83,13,601 in respect of Pinnalur Part I. An amount of Rs. 12,87,95,628 has been sanctioned on

24.02.2018, which is yet to be disbursed, in respect of Pinnalur Part II. Concerned CALA has been requested to expedite the disbursement within two months.

(c) and (d) The multiplication factor by which the market value is to be multiplied in case of rural areas (from the end-point of the urban limit) shall be the one as notified by the concerned State Government, being the appropriate government for such state. Necessary clarification in this regard has been issued by the Ministry of Road Transport & Highways vide letter No. NH-11011/30/2015-LA dated 28.12.2017. Accordingly, the Multiplication factor will be fixed by CALA based on the circular issued by the Additional Chief Secretary, Commissioner for Land Administration, Government of Tamilnadu vide letter No. M2/22464/2017 dated 13.11.2017.

(e) In terms of Section 3(H)(1) & 3(H)(2) of the National Highways Act, 1956, the amount determined by the CALA shall be deposited by the Central Government with the Competent Authority, who in turn, on behalf of the Central Government pay the amount to the person or persons entitled thereto. Ten awards have been passed by the CALA in the Project of Thirumayam - Manamadurai section of National Highway - 226 under Project Implementing Unit, Karaikudi, Tamilnadu, National Highways Authority of India.
